GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:2804 ANSWERED ON:27.08.2013 IMPLEMENTATION OF PMAGY Bishnoi Shri Kuldeep;Gohain Shri Rajen

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of States wherein development work under the Pradhan Mantri Adarsh Gram Yojana (PMAGY) has been taken up so far, State-wise;
- (b) whether the Government proposes to extend the above yojana to other States and has also decided to revamp/review/amend the said yojana in order to develop more model villages in the country;
- (c) if so, the details thereof and the action taken so far in this regard, State-wise;
- (d) whether the Government has established any monitoring agencies in the States for monitoring the projects under PMAGY;
- (e) if so, whether the said agencies have prepared any report; and
- (f) if so, the details thereof along with the action taken by the Government thereon?

Answer

MINISTER OF STATE FOR Social Justice and Empowerment (SHRI MANIKRAO HODLYA GAVIT)

- (a) The pilot Scheme of PMAGY was launched in March, 2010 for integrated development of 1000 Scheduled Castes (SC) majority villages. At present the scheme is being implemented in five States namely Assam (100 villages), Bihar, Himachal Pradesh, Rajasthan and Tamil Nadu (225 villages each). The Scheme aims at the integrated development of selected villages primarily, through (i) convergent implementation of the existing Central and State Schemes, and (ii) through 'Gap-filling' central assistance @ Rs. 20 lakh per village on an average (with the States expected to provide a matching contribution), for meeting such requirements of the selected villages as can not be met through (i) above. The above States have reported the finalization of Village Development Plans (VDPs) in respect of the selected villages and consequential action which shows varying degree of progress.
- (b) & (c) No final decision in this regard has yet been taken.
- (d) to (f) As per guidelines of PMAGY Scheme, two agencies i.e. (i) State Level Steering- cum-Monitoring Committee and (ii) State level Advisory Committee have been mandated to monitor the progress of the scheme. The implementation of the scheme has also been reviewed by the officials of the Ministry from time to time and States have been conveyed the desirable corrective measures.